

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A. No. 1503/2021

This the 5th day of August, 2021

(Through Video Conferencing)

Hon'ble Mr. R.N. Singh, Member (J) Hon'ble Mr. Mohd. Jamshed, Member (A)

Sh. Dushyant Kumar Chaturvedi, Aged about 55 years, (BMID No. 10048532) Presently working as SSA, Group (C) in Advertisement Department, SDMC, S/o Late Sh. R.J. Chaturvedi, R/o GH-8/375, Pashchim Vihar, New Delhi – 110087.

... Applicant

(By Advocate: Mr. MK Bhardwaj)

Versus

Govt. of NCT of Delhi & Ors. through

- The Director, Local Bodies, New Secretariat, IP Estate, New Delhi.
- 2. The Commissioner, South Delhi Municipal Corporation, Civic Centre, New Delhi.
- 3. The Commissioner, North Delhi, Municipal Corporation, Civic Centre, New Delhi.

... Respondents

(By Advocate: Mr. Rajeev Kumar & Ms. Esha Mazumdar)



ORDER (ORAL)

Mr. R.N. Singh, Member (J):

The grievance of the applicant, in the present OA filed under Section-19 of the Administrative Tribunals Act, 1985, is that the applicant's name has not been incorporated in the provisional seniority list in respect of SSAs (UDCs) promoted up to to 31.12.2020 and circulated vide order/letter dated 16.02.2021.

- 2. Mr. M.K. Bhardwaj, learned counsel for the applicant argues that aggrieved of the aforesaid, the applicant has preferred the representation dated 04.05.2021 followed by a reminder dated 07.06.2021, however, the same are still lying pending consideration of the respondents.
- 3. Issue notice. Mr. Rajeev Kumar, learned counsel, who appears for respondents No.2 & 3 accepts notice. Ms. Esha Mazumdar, learned counsel, appearing for Respondent No.1 submits that Respondent No.1 has no role to play in the present matter.
- 4. In the facts and circumstances, we are of the considered view that the present OA may be disposed of, at this very stage, with a direction to the respondents to consider the aforesaid representations of the applicant and to dispose of the same in a time bound manner.

5. Accordingly, without going into the merits, limitation if any, the present OA is disposed of with a direction to the respondents to consider the applicant's aforesaid representations dated 04.05.2021 and 07.06.2021 and to dispose of the same by passing an appropriate reasoned and speaking order, as expeditiously as possible, and in any case within eight weeks from the date of receipt of a copy of this order.

6. The OA is disposed of in the aforesaid terms. No costs.

(Mohd. Jamshed) Member (A) (R.N. Singh) Member (J)

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